

ITEM NO.4

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1) No(s).4128/2012
(From the judgement and order dated 12/04/2012 in BA No.150/2012,
of the HIGH COURT OF DELHI AT N. DELHI)

VIJAY KUMAR SHARMA

Petitioner(s)

VERSUS

STATE OF DELHI

Respondent(s)

(With appln(s) for ex-Parte stay, anticipatory bail and office
report)

Date: 24/05/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK VERMA
HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA
(VACATION BENCH)

For Petitioner(s) Mr. Mukul Rohtagi, Sr.Adv.
Mr. Vivek Tankha, Sr.Adv.
Mr. Shailender Singh, Adv.
Mr. Rajesh Kumar, Adv.
Mr. Yashpal Singh, Adv.
Mr. Kaushal Yadav, Adv.

For Respondent(s) Mr. Anoop George Chaudhari, Sr.Adv.
Mrs. June Chaudhari, Sr.Adv.
Mr. Anil Karnwal, Adv.
Mr. Amol Sinha, Adv.

UPON hearing counsel the Court made the following
O R D E R

After having gone through the impugned order
passed by learned Single Judge of the High Court, we
are not inclined to entertain this S.L.P. It is
dismissed. However, the petitioner cannot be left in
lurch and some protection has to be given to him.

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In the facts and circumstances of the case,
we direct that petitioner should surrender before the
Additional Chief Metropolitan Magistrate, Patiala
House, New Delhi in connection with F.I.R. No.737 of
2007 on or before 7th of June, 2012, so as to enable him
to apply for grant of regular bail, with regard to

offences alleged to have been committed by him.

Till 7th of June, 2012 or till the date he surrenders, whichever is earlier, petitioner - Vijay Kumar Sharma is granted protection and no coercive step would be taken to secure his custody.

On his failure to do so, as mentioned hereinabove, the respondent would be at liberty to take appropriate action in accordance with law.

With the aforesaid directions, this special leave petition stands disposed of.

(A.D. Sharma)
Court Master

(S.S.R. Krishna)
Court Master